

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2026 along with IA No. 73/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking approval of Serentica Renewables India Private Limited's applications dated 16.10.2025 submitted for change of source in terms of Regulation 9.3 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, as amended from time to time and consequential relief thereto.

Petitioner : Serentica Renewables India Private Limited (SRIPL)

Respondent : Central Transmission Utility of India Limited

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Janmali Manikala, Advocate, SRIPL
Ms. Priyanka Vyas, Advocate, SRIPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, SRIPL, while submitting that the Respondent, CTUIL, has already allowed the Petitioner's change of source application, sought liberty to file an affidavit to place on record the said development along with permission to withdraw the present Petition as it had become infructuous.

2. Considering the above, the Commission permitted the Petitioner to file its affidavit in terms of the above, within three days. Subject to this, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)